RAJYASABHA

- (b) Annual Accounts of the Institute of Physics, Bhubaneswar, for the year 2005-06, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5213/06]

Notifications of Ministry of Externa! Affairs

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Externa! Affairs under sub-section (3) of section 26 of the Weapons of Mass Destruction and their Deli-very Systems (Prohibition of Unlawful Activities) Act, 2005:

- S.O.1990 (E) dated the 17th November, 2006, appointing the 17th November, 2006 as the date on which the provision of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005, shall come into force.
- (2) S.0.1991 (E) dated the 17th November, 2006, assigning of powers to various Ministries and Departments for implementation of a national policy to matters relating to Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005.

[Placed in Liberary, See No. L.T. 5217/06]

(3) G.S.R. 715(E) dated the 17th November, 2006, publishing the Weapons of Mass Destruction and their Delivery Systems, Appointment of Advisory Committees and their Powers and Duties Rules, 2006.

[Placed in Liberary, See No. L.T. 5218/06]

(MR. DEPUTY CHAIRMAN in the Chair)

MESSAGES FROM LOK SABHA

- (1) The Appropriation (Railways) No. 5 Bill, 2006
- (2) The Appropriation (Railways) No. 6 Bill, 2006

236

[7 December, 2006]

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 5 Bill, 2006, as passed by Lok Sabha at its sitting held on the 5th December, 2006.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 6 Bill, 2006, as passed by the Lok Sabha at its sitting held on the 5th December, 2006.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table.

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

DR. (SHRIMATI) NAJMA A. HEPTULLA(Rajasthan): Sir, I present the Hundred and Sixty-sixth Report (in English and Hindi) of the Committee on Subordinate Legislation on the Statutory Orders Laid on the Table of the Rajya Sabha during its 208th Session.

REPORTS OF PUBLIC ACCOUNTS COMMITTEE

SHR1 R.K. DHAWAN (Bihar): Sir, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2006-07):

- (i) Thirty-third Report (Fourteenth Lok Sabha) on "Injudicious Waiver of Demurrage Charges"; and
- (ii) Thirty-fifth Report (Fourteenth Lok Sabha) on action taken on

237